# Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning officer For election to Bihar Legislative Assembly (name of the House)

1 SWARNA SINGH \*\*son/daughter/wife

Of SUJIT KUMAR Aged 49

Years, resident of VILLAGE - RAJWA, POST + PS - BIRAUL, DISTRICT - DARBHANGA, BIHAR, PIN - 847203 (mention Full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:

(\*\*strike out whichever is not applicable)

(1) I am a candidate set up by BHARTIYA JANTA PARTY PARTY (Previously VIKASSHEEL INSAAN PARTY) / am contesting as an Independent candidate.

## (2) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

SL No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Rupe	l income shown in Income Tax Return(in ees ) for the last five Financial Years eleted (as on 31st March)
1.	Swarna Singh(Self)	AUXPS2051C	2021-22	(i)	Not yet Filed (2021-22)
				(ii)	Rs. 22,64,380 (2020-21)
				(iii)	Rs. 1934130 (2019-20)
				(iv)	Rs. 1827810 (2018-2019)
				(v)	Rs. 1660010 (2017-2018)
2.	Sujit Kumar (Spouse )	AGKPK9252A	2021-22	(i)	Not yet Filed (2021-22)
				(ii)	Rs. 22,51,910 (2020-21)
				(iii)	Rs. 2159120 (2019-20)
				(iv)	Rs. 1828390 (2018-2019)
				(v)	Rs. 1707900 (2017-2018)
3.	Avivardhan Singh(Dependent 1)	LYOPS1065A	Not Applicable	(i)	Not yet Filed (2021-22)
80		7/01/2013/5/5	The state of the s	(ii)	Rs. 1370 (2020-21)
			1 4	(iii)	Nil
				(iv)	Nil
				(v)	Nil
	Arshvardhan Singh (Dependent 2)				
4.		No PAN	Not Applicable	(i)	Nil
		allotted		(ii)	Nil
				(iii)	Nil
				(iv)	Nil
				(v)	Nil

(3) The following case(s) is/are pending against me in which cogniance has been taken ny the court: - NA

SI No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NIL.
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL
(c)	Details of Appeal (s) / Applications(s) for revision (if any) filed against the above order(s)	NIL.

(4) Cases in which I have been convicted by a court of law (other those referred to in form 26): NA

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s) Case No. and Date(s) of order(s)	NIL
(c)	Punishment imposes :	NIL

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as perbook in case of non-listed companies should be give.
- 4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

SL. No.	Description	Self Swarna Singh	Spouse Sujit Kumar	Dependent-1 Avivardhan Singh	Dependent-2 Arshvardhan Singh	Dependent-3 NIL
(i)	Cash in hand	RS. 92,000/-	RS. 1,42,000/-	RS. 5,000/-	RS. 8,000/-	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non- Banking Financial Companies and cooperative societies and the amount in each such deposit	ANNEXURE - I RS. 7107134.52/-	ANNEXURE - II RS. 4080437.72/-	ANNEXURE – III RS. 234829.27 /-	ANNEXURE - IV RS. 230186.78/-	NIL
(iii)	Details of investment in	ANNEXURE - V RS. 6763442.80/-	ANNEXURE - VI RS. 70000/-	NIL	NIL	NIL

	Bonds, Debnetures/Shares and units in companies/Mutual Funds and others and then amount.					
(iv)	Details of investment in NSS, Postal Saving Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	ANNEXURE – VII RS. 211812/-	ANNEXURE – VIII RS. 132076/-	ANNEXURE – IX RS. 238368/-	ANNEXURE - X RS. 150000/-	NIL
(V)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL.	RS. 3,50,000/-	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. Etc. year of purchase and amount)	ANNEXURE - XI RS. 1,83,000/- + Rs. 23,77,148/- = Rs. 25,60,148/-	NIL	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	ANNEXURE - XII RS, 23,71,500/- + RS, 2,00,000/- = 25,71,500/-	ANNEXURE - XIII RS. 27,260/-	NIL.	NIL	NIL
(viii)	Any others assets such as value of claims/interest	NIL	NIL	NIL.	NIL	NIL.
(ix)	Gross Total value	RS. 1,93,06,037.32	RS. 45.51,773.72/-	RS. 4,78,197.27 /-	RS. 3,88,186,78/-	NIL.

## B. Details of Immovable assets:

(Note:

Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
 Each land or building or apartment should be mentioned separately in this format)

SI. No.	Description	Self Swarna singh	Spouse Sujit Kumar	Dependent-1 Avivardhan Singh	Dependent-2 Arshvardhan Singh	Dependent-3 NIL
(i)	Agricultural Land Location(s) Survey number(s)	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL	NIL.
	Area (total measurement in acres)	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL	NIL
	Whether inherited property (Yes or No)	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL.	NIL
	Date of purchase in case of self – acquired property	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL	NIL
	Cost of Land( in case of purchase) at the time of purchase	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL	NIL
	Any Investment on the land by way of developme Not applicable nt, construction etc.	ANNEXURE - XIV	ANNEXURE - XV	NIL	NIL	NIL
	Approximate Current market value	RS. 32,00,000/-	RS. 19,76,250/-	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	ANNEXURE - XVI	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	ANNEXURE - XVI	NIL	NII.	NIL.
	Whether inherited property (Yes or No)	NIL	ANNEXURE - XVI	NIL	NIL.	NIL
	Date of purchase in case of self – acquired property	NIL	ANNEXURE - XVI	NIL	NIL	NIL
	Cost of Land( in case of purchase) at the time of purchase	NIL.	ANNEXURE - XVI	NIL	NIL	NIL

	Any Investment on the land by way of development, construction etc.	NIL	ANNEXURE - XVI	NIL.	NIL	NII.
	Approximate Current market value	NIL	RS. 6,64,250/-	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments) — Location(s) -Survey number(s)	ANNEXURE - XVII	NIL	NIL	NII.	NIL
	Area (total measurement in sq. ft.)	ANNEXURE - XVII	NIL	NIL	NIL.	NIL
	Built-up Area (total measurement in sq. ANNEXURE - X ft.)		NIL	NII.	NIL.	NII.
	Whether inherited property (Yes or No)	ANNEXURE - XVII	NIL	NIL	NIL	NIL
	Date of purchase in case of self – acquired property	ANNEXURE - XVII	NIL	NIL.	NIL	NIL
	Cost of Land( in case of purchase) at the time of purchase	ANNEXURE - XVII	NIL.	NIL	NIL.	NII.
	Any Investment on the land by way of development, construction etc.	ANNEXURE - XVII	NIL	NIL	NIL	NIL
	Approximate Current market value	RS. 2,50,00,000/-	NII.	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments): -Location(s) -Survey number(s)	NIL	ANNEXURE - XVIII(A) & XVIII(B)	NIL.	NIL	NIL

Area (total					
measurement in sq. ft.)	NIL	ANNEXURE - XVIII(A) & XVIII(B)	NIL	NIL	NIL
Built up Area (Total measurement in sq. ft.)	NIL	ANNEXURE - XVIII(A) & XVIII(B)	NIL	NIL	NIL
Whether inherited property (Yes or No)	NIL.	ANNEXURE - XVIII(A) & XVIII(B)	NIL	NIL	NIL
Date of purchase in case of self — acquired property	NIL.	ANNEXURE - XVIII(A) & XVIII(B)	NIL	NIL	NIL
Cost of Land (in case of purchase) at the time of purchase	NIL.	ANNEXURE - XVIII(A) & XVIII(B)	NIL.	NIL	NIL
Any Investment on the land by way of development, construction etc.	NIL	ANNEXURE - XVIII(A) & XVIII(B)	NIL.	NIL	NIL
Approximate Current market value	NIL	RS. 62,00,000/-	NIL.	NIL	NIL
Others (such as interest in property)	NIL.	NIL	NIL	NIL	NIL
Total of current market value of (i) to (v) above	RS. 2,82,00,000/-	RS. 88,40,500/-	NIL	NIL.	NIL

(6) I give herein below the details of liabilities/dues to public financial institutions and government: -(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

SI. No.	Description	Swarna Singh (Self)	Sujit Kumar (Spouse)	Avivardhan Singh (Dependent-1)	Arshvardhan Singh (Dependent-2)	Dependent-3
(i)	Loan or dues to Bank/Financial Institution (s) Name of Bank or Financial Institution, Amount outstanding, Nature of Joan	State Bank of India, Bihar Vidhan Mandal, Branch, Patna Vehicle Loan 15,00,000/-	NIL	NIL	NIL	NIL
	Loan or dues to any other individuals/entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	NIL	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL	NIL.
	Grand total of liabilities	15,00,000/-	NIL	NIL	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with Government accommodation	NIL.	NIL	NIL.	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL.
	Dues to departments dealing with supply of NIL water		NIL	NIL	NIL	NIL
	Duest to departments dealing with supply of electricity	NIL.	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL.	NIL	NIL

Income Tax dues	NIL.	NIL	NIL	NIL	NII.
Wealth Tax dues	NIL	NIL	NIL	NIL	NIL.
Service Tax dues	NIL	NIL	NIL.	NIL	NIL
Municipal/Property tax dues	NIL	NIL	NIL	NIL	NIL
Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
Any other dues	NIL.	NIL	NIL	NIL	NIL
Grand total of all Government dues	NIL	NIL	NIL	NIL	NIL

## (7) Details of profession or occupation;

- (a) Self (Swarna Singh) Self Employed
- (b) Spouse (Sujit Kumar) Central Government Servant (Indian Revenue Service)

## (8) My educational qualification is as under:

B.A. (Hons.) in Political Science from A.N. College, Magadh University in 1996.

(Give details of highest School / University education mentioning the full form of the certificate/diploma/degree course, name of the School /College/ University and the year in which the course was completed.)

## (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate			Sh./Smt./Kum. Sv	varna Sir	igh	
.2.	Full postal address			VILLAGE – RAJWA, POST + P.S – BIR DISTRICT – DARBHANGA, BIHAR, PI 847203.			
3.	Number and name of	the constituency and st	79, GAURA BAU	RAM, E	BIHAR		
4.	Name of the political write 'Independent')	BHARTIYA JAN	TA PAR	TY			
5.	those referred to in		passed (other than e courts (s) have taken	NIL:			
6.			PAN of	Year for which last Income Tax Return file		d Total Income Showr	
	(a) Candidate		AUXPS2051C	2021-2022		RS.	
	(b) Spouse		AGKPK9252A	2021-2022		RS.	38
	(c) Dependent		LYOPS1065A	NIL.		NIL	
7.		Det	tails of Assets and Liab	oilities in rupees			
	Description	Self	Spouse	Dependent-1	Depe	ndent-2	Dependent
Α.	Moveable Assets (Total value)	RS. 1,93,06,037.32/-	Rs. 4551773.72/-	Rs. 478197.27	RS. 3	88186.78	NII.

3.		Immovable Assets						
	(1)	Purchase price of self- acquired immovable property	Rs. 23,00,000/-	RS.3804438/-	NIL		NIL	NIL
	(11)	Development/construct ion cost of immovable property after purchase (if applicable)	NIL	NIL.	NIL		NIL	NIL
	(iii)	Approximate current Market price –  (a) Self-acquired assets (Total Value)  (b) Inherited assets (Total Value)	RS. 29,00,000/- RS. 2,52,00,000/-	RS. 45,00,000/- RS. 4340500/-	NIL		NIL	NIL
8.		Liabilities						
8.		(i) Government dues (Total)	NIL	NIL		NIL	NIL	NIL.
		(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	NIL.		NIL	NIL	NIL
		Highest educational qua		22 ms 1,000 m				
9.		B.A. (Hons.) in Political (Give details of highest S name of the School/ Coll	School / University ed	ucation mentioning the f	ull form of the		s/diploma/ d	legree course,

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that: -

- (a) there is no case of conviction or pending case against me other that those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and item 8, 9 and 10 of Part B above.

Verified at Biraul Darbhanga this the Thirty-One day of March 2022.

# Swalna Singh

#### Note: -

- Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
- 2. Affidavit should be sworn before an Outh Commissioner or Magistrate of the First Class or before a Notary Public.
- All columns should be filled up and no column to be left blank. It there is no information to furnish in respect of any item, either "Nil" or
  "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and neatly.